

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.621/99

Friday, this the 4th day of June, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

V.Kunhamoo,  
U.D.Clerk,  
Office of the Deputy Director(Supply & Transport),  
Union Territory of Lakshadweep,  
Willington Island, Kochi-3. - Applicant

By Advocate Mr TA Rajan

Vs

1. Union of India represented by  
the Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi. - Respondent s

By Advocate Mr P.R.Ramachandra Menon, ACGSC

The application having been heard on 4.6.99, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant presently working as U.D.Clerk in the office  
of the Deputy Director(Supply & Transport), Union Territory of  
Lakshadweep, Willington Island, Kochi, is aggrieved by the order  
dated 12.4.99 A-3 by which he stands transferred to General  
Section, Secretariat, Kavarathi. Aggrieved by the order, the  
applicant made a representation on 23.4.99 A-4 to the second  
respondent and another representation to the <sup>2nd</sup> respondent on 22.5.99

A-5. But these representations have not been considered and disposed of. The applicant states that the impugned order of transfer would put him to great hardship and has sought to have the order set aside on various grounds.

2. When the application came up for hearing, learned counsel for the respondents agreed that the application may be disposed of with a direction to the second respondent to consider the representations made by the applicant A-4 and A-5 and to give the applicant an appropriate order within a short time maintaining the status quo as on this date regarding the relief of the applicant, until the order on the representations of the applicant is communicated to him.

3. In the result, as agreed to by the learned counsel on either side, the application is disposed of directing the second respondent to consider the request made by the applicant in A-4 and A-5 representations and to give the applicant an appropriate reply as expeditiously as possible. It is also directed that as agreed to by the learned counsel on either side, status quo as on this date regarding place of posting of the applicant be maintained until a reply to the representations of the applicant is served on him. No costs.

Dated, the 4th of June, 1999.



(A.V.HARIDASAN)  
VICE CHAIRMAN

trs/4699

**List of Annexures referred to in the Order:**

1. A-3: True photostat copy of transfer order F.No.12/19/99-Services dated 12.4.99 issued by the 2nd respondent's office.
2. A-4: True photostat copy of representation dated 23.4.99 submitted by the applicant to the 2nd respondent.
3. A-5: True photostat copy of representation dated 22.5.99 submitted by the applicant to the 2nd respondent.